

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-276/ND/2020**

**IN THE MATTER OF:**

**M/s. N D Spices Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Yes Sir Catering Services Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 20.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Respondent/ Corporate-debtor :**

**ORDER**

No one has appeared on behalf of the petitioner at the time of hearing of the matter. Mr. Suresh Sharma, Advocate has appeared on behalf of the corporate debtor/respondent accompanied by Mr. Dharmender Singh, Director of the company. The advocate is directed to file vakalatnama within 3 days in the Registry and the reply within 10 days. The counsel for the operational-creditor is directed to provide a copy of the petition to the counsel for the corporate-debtor to enable him to consider the same and submit his reply to the Tribunal within 10 days. Post the matter to 19<sup>th</sup> march, 2020.

**—sd—**

**(V.K. Subburaj)  
Member (T)**

**—sd—**

**(P.S.N. Prasad)  
Member (J)**